

**IN THE INCOME TAX APPELLATE TRIBUNAL "SMC"
(Virtual Court Hearing), BENCH KOLKATA**

BEFORE SHRI S.S. GODARA, HON'BLE JUDICIAL MEMBER

ITA No.544/Kol/2019 Assessment Year:2015-16

Saiyam Goyal, C/o Subash Agarwal & Associates, Advocates Siddha Gibson, 1, Gibson Lane, Suite 213, 2 nd Floor, Kolkata-700069.	<u>बनाम</u> / V/s.	ITO, Ward-2(3), Siliguri
PAN No.BGMPG7401G		
अपीलार्थी /Appellant	..	प्रत्यर्थी /Respondent

अपीलार्थी की ओर से/By Appellant	Shri Subash Agarwal, Advocate
प्रत्यर्थी की ओर से/By Respondent	Shri Jayanta Khanra, JCIT, Sr. DR

सुनवाई की तारीख/Date of Hearing	12-04-2021
घोषणा की तारीख/Date of Pronouncement	12-04-2021

आदेश /O R D E R

This assessee's appeal for assessment year 2015-16 arises against the Commissioner of Income-tax (Appeals), Siliguri, order dated 01.02.2019 passed in case No. 43/CIT(A)/SLG/2017-18 involving proceedings u/s 143(3) of the Income Tax Act, 1961; (in short 'the Act').

2. I notice at the outset that the assessee has filed his petition dated 08.04.2021 stating to have already availed settlement benefit under the Direct Tax Vivad Se Vishwas

Scheme 2020. He has further filed Form – 3 to this effect which has not been rebutted from the Revenue side.

3. This assessee's appeal is dismissed as withdrawn in above terms.

Order pronounced in open court on 12/04/2021.

Sd/-
(S. S. Godara)
Judicial Member

Kolkata;
Date:12/04/2021
Biswajit, Sr. PS

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. अपीलार्थी/Appellant- Saiyam Goyal.
2. प्रत्यर्थी/Respondent- ITO, Ward-2(3), Siliguri.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त- अपील / CIT (A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण / DR, ITAT,
6. गार्ड फाइल / Guard file.

//True copy//

By order

Assistant Registrar , Kolkata Benches